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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 140 of 1998

in

O.A. No. 1552/97

New Delhi: this the 16th day of July, 1998.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

C. V. Ranga Venkatesh,
S/o Shri C. N. V. Rao,
R/o 9188/4, Multani Chandra,
Paharganj,
New Delhi - 55

..... Applicant.

Versus

1. Union of India through
Secretary,
GOI,
Ministry of Communication,
Department of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi - 01
2. The Director General of Health Services,
(CGHS)
GOI, Ministry of Health and Family Welfare,
Nirmal Bhawan,
New Delhi

..... Respondents.

ORDER (BY CIRCULATION)

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A)

Perused the RA.

2. None of the grounds taken therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision/judgment of the Tribunal can be reviewed.
3. In the guise of an RA the applicant has actually sought to argue the entire case which is not permissible under law.
4. The R.A. is rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

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S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).